

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.HCM.III/166/2019-Judl./Part-I/387

Dated Shillong, the 28th October, 2021

In terms of this Registry's Notification No.HCM/III/16/2014-18/JUDL/35 dated 28th October, 2021, the Constitution of Benches as ordered vide Notice No.HCM.III/166/2019-Judl./Part-I/384 dated Shillong, the 12th October, 2021, stands partially modified to the extent that, henceforth, all matters relating to tax and revenue shall come under the jurisdiction of DIVISION BENCH I.

BY ORDER

JOINT REGISTRAR (LISTING)

Memo.No.HCM.III/166/2019-Judl./Part-I/387-A

Dated Shillong, the 28th October, 2021

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Advocate General/Acdl. Advocate General, Meghalaya, Shillong for favour of kind information.
5. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The Registrar (Judicial Service) High Court of Meghalaya, Shillong for favour of kind information.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. All Court Masters concerned for information and necessary action.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.


JOINT REGISTRAR (LISTING)

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28/10/21